

**COURT-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal No. 85 of 2015**

**Dated** : **11<sup>th</sup> March, 2016**

**Present** : **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**NTPC Ltd.** ..... **Appellant(s)**

**Versus**

**West Bengal State Electricity Distribution Co. Ltd. & Ors.** ..... **Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. R.B. Sharma for R-2 & R-4

**ORDER**

The affidavit of service had already been filed on 9.4.2015. Counter affidavit has already been filed on behalf of the Respondent No.4. In spite of granting time repeatedly, the remaining Respondents did not prefer to file any counter affidavit/reply to the appeal memorandum.

The learned counsel for the Appellant prays for and is granted four weeks time to file rejoinder affidavit in the matter from today.

Post the matter for hearing on **13<sup>th</sup> May, 2016.**

**( T. Munikrishnaiah )**  
**Technical Member**

**( Justice Surendra Kumar )**  
**Judicial Member**

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